

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 313
CAA-45(ND)/2022

IN THE MATTER OF:

M/s. Akita Electronics Pvt. Ltd.(AEPL) And M/s. Ranchor Infra Developers Pvt.
Ltd.(RIDPL)

.....APPLICANT/PETITIONER

SECTION

U/s 230/232

Order delivered on 29.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. M.K. Bansal, Advocate.

For the RD : Ms. Shankari Mishra, Advocate.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Heard the submissions made by Mr. Bansal, Learned Counsel appearing for
the Applicant and Ms. Shankari Mishra, Learned Counsel appearing for the RD.

Order **reserved**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**